

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION NO.2195  
ANSWERED ON 05.08.2024**

**Construction of Modern Sports Complex Building**

**2195. SHRI PATEL UMESHBHAI BABUBHAI:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

**(a) whether a modern sports complex building is under construction inside Daman Fort, if so, the details thereof in respect of civil, interior and landscaping work such as name of the work, estimated cost, work commencement date, tender date, advertisements released in newspapers, name of consultant, name of contractor, status of work, amount paid to contractor till date.**

**(b) the details regarding permission/clearance obtained from Archaeological Survey of India or National Monuments Authority for undertaking the said work;**

**(c) the action proposed to be taken against the concerned erring officials/consultants/contractors for violation of provision of The Ancient Monuments and Archaeological Sites and Remains Act, 1958 and the timeframe for the same, in case the work executed without requisite permissions; and**

**(d) whether the cost of construction of illegal buildings will be recovered from concerned ones, if so, the details thereof?**

**ANSWER  
THE MINISTER OF YOUTH AFFAIRS & SPORTS  
{DR. MANSUKH MANDAVIYA}**

**(a) No, Sir. However, the construction work of a sports complex within the regulated limits, as defined in the Ancient Monument and Archaeological Sites and Remains Act, 1958 of the protected monument of national importance namely 'Fort Wall' at Moti Daman is being carried out by Public Works Department of UT of Dadara & Nagar Haveli and Daman & Diu Administration.**

**(b) No Such details are available with Archaeological Survey of India(ASI) or National Monuments Authority.**

**(c) A show cause notice for unauthorized construction of sports complex building in the regulated area has been issued by ASI to UT Government of Dadra & Nagar Haveli and Daman & Diu for violation of provisions of Ancient Monument and Archaeological Sites and Remains Act, 1958 and its Amendments and Rules made thereunder.**

**(d) The Ancient Monument and Archaeological Sites and Remains Act, 1958 has appropriate provisions for action against violations of its provision including unauthorized constructions within regulated limits of the protected monuments of national importance.**

**\*\*\*\*\***